

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI**

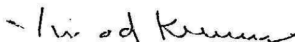
ORDER

In pursuance of High Court of Delhi, New Delhi Order No.26/G-I/Gaz.IA/DHC/2023 dated 24.05.2023, the cases relating to trial of offences against children, violation of child rights and the cases under POCSO Act, as mentioned below in column No.3 pending in the Court mentioned at column No.2 are hereby withdrawn and assigned to the Court mentioned at column No.4, for disposal in accordance with law, with immediate effect :-

S.No	Name of Transferor Court	Details of cases as per list attached	Name of the Transferee Court
(1)	(2)	(3)	(4)
1	Ms. Harleen Singh, ASJ-01 (POCSO)	Police Stations Moti Nagar = 80 cases Ranjit Nagar = 47 cases Pending cases pertaining to PS Ranhola = 08 cases Total = 135 cases	Sh. Amit Bansal, ASJ(SC-POCSO) Total = 241 cases
2	Ms. Aditi Garg, ASJ-06 (POCSO)	Police Stations Anand Parbat = 103 cases Pending cases pertaining to PS Janakpuri = 03 cases Total = 106 cases	
3	Sh. Kumar Rajat, ASJ-07 (POCSO)	Police Stations Pending cases pertaining to PS Rajouri Garden = 31 cases Pending cases pertaining to PS Maya Puri = 26 cases (except FIR No.191/18, State Vs. Rinku), in which part arguments have been heard by Ld. ASJ-07, as per his request letter. Total = 57 cases	Ms. Richa Manchanda, ASJ(FTSC)(POCSO)-01 Total = 57 cases

Important Note :-

1. Fresh case pertaining to police station Moti Nagar, Ranjit Nagar and Anand Parbat shall be assigned to the Court of Sh. Amit Bansal, ASJ (SC-POCSO), West District with immediate effect and the pending cases pertaining to such Police stations shall henceforth be taken for hearing and purpose already fixed in the Ld. Transferee Court on a day to day basis, as per date of hearing already fixed in the matter.
2. Fresh cases pertaining to police station Rajouri Garden and Maya Puri shall continue to be assigned to the Court of Sh. Kumar Rajat, ASJ-07 (POCSO), West District.
3. The transferor Court shall send the case files/ records/proceedings **immediately** to the transferee Court a day in advance and shall ensure that the list of transferred cases is displayed outside the Court room with the instructions to the parties to appear before the transferee Court on the date fixed.
4. If there is any case connected with the above said cases, the same shall also be sent to the transferee Court alongwith the main case(s).

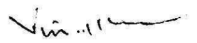


(VINOD KUMAR)
PRINCIPAL DISTRICT & SESSIONS JUDGE
(WEST DISTRICT)

No. 696/15917-15930 /Cases Transfer/Gaz./PDJ West/2023 Dated, Delhi the 20/11/23

Copy forwarded to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Delhi.
3. The Judicial Officers Concerned.
4. The Branch Incharge, R&I Branch, West District to display the same on the display boards at conspicuous place of West District, Tis Hazari Courts, Delhi.
5. The Branch Incharge, Facilitation Center, Tis Hazari Courts, Delhi.
6. The Branch Incharge, Filing Section, West District, Tis Hazari Courts, Delhi.
7. The Reader to the undersigned.
8. The PS to the undersigned.
9. For uploading on LAYERS.
10. For uploading on centralized website through LAYERS.
11. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.


PRINCIPAL DISTRICT & SESSIONS JUDGE
(WEST DISTRICT)

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